

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 99/Chd/Pb/2018

**Under Section 7 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

Phoenix Arc Private Limited

...Applicant-Financial Creditor

Vs.

Jindal Cotex Limited

...Respondent-Corporate Debtors

Present: Mr. Manish Jain & Ms. Divya Sharma, Advocates for the
petitioner.

Heard the learned counsel for the petitioner. Notice to the
respondent for 31.05.2018 to show cause as to why the corporate insolvency
resolution process be not triggered. Service by 'Dasti' process and affidavit of
service be filed at least three days before the next dated.

Sd/-
(Chief Justice M.M. Kumar)
President, NCLT
Camp at Chandigarh.

Sd/-
(Pradeep R. Sethi)
Member (Technical)

May 02, 2018
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